

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2979
ANSWERED ON 8TH AUGUST, 2024**

TAMBARAM – CHENGALPATTU ELEVATED EXPRESSWAY

2979. THIRU DAYANIDHI MARAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details and current status of the approvals pending for the elevated expressway between Tambaram and Chengalpattu in Tamil Nadu and the specific challenges or bottlenecks causing delays in the approval process for this project;**
- (b) the steps taken/being taken to expedite the approval process and the expected timeline for obtaining all the necessary clearances;**
- (c) the details of financial and technical support provided/proposed to be provided by the Union Government for the said project; and**
- (d) the details of other elevated expressway projects approved or pending during the last ten years, State-wise and the details of financial and technical support provided thereto?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) Development of National Highways is a continuous process. The Ministry keeps on receiving proposals from various State Governments including Tamil Nadu for declaration/upgradation/development of NHs. Decisions are taken based on the fulfillment of the criteria, requirement of connectivity, inter-se priority and availability of funds and synergy with PM Gati Shakti National Master Plan. As far as the de-congestion of the stretch between Tambaram and Chengalpattu of NH-32 is concerned, DPR for the development of the stretch from Chennai and Trichy is awarded.

(d) DPR/ Feasibility is done for development of National Highways. In certain section of NHs, in case of constraints in the acquisition of land or very high volume of traffic, such sections of highway are either realigned/ Elevated. Such decisions are based on the requirement of connectivity, projected traffic, inter-se priority and availability of funds. Further, in order to improve viability of the project, the State government do agree to share land acquisition cost, utility shifting cost, reimbursement of royalty and State component of GST. Such agreements are project specific.
